

(b) if so, whether the last Government promised to fill up all vacant post within a time-frame period;

(c) if so, the reason behind not to fulfil the commitment and present status of vacancies thereof; and

(d) the time-frame proposal of filling up all the vacancies therein?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) to (d) As on 01.02.2020, there is one post of Judge vacant in the Supreme Court and there are 396 vacancies of Judges in the various High Courts.

Government is committed to filling up of vacancy expeditiously and in time-bound manner. However, the Chief Justices of High Courts are often not initiating the proposals for filling up vacancies of judges six months prior to the occurrence of vacancies, as stipulated in the Memorandum of Procedure for appointment and transfer of Chief Justices and Judges of High Courts (MoP).

Filling up of vacancies in the High Courts is a continuous, integrated and collaborative process, between the Executive and the Judiciary. It requires consultation and approval from various Constitutional Authorities. Hence, the time for filling up of vacancies of the Judges in the higher Judiciary cannot be indicated.

While every effort is made to fill up the existing vacancies expeditiously, vacancies of Judges in High Courts do keep on arising on account of retirement, resignation or elevation of Judges and also due to increase in the strength of Judges.

#### **ICT enabled courts in country**

592. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has rolled out any scheme for Information and Communication Technology (ICT) enablement of District and Subordinate Courts including Family Courts and Magistrate Courts across the country;

(b) if so, the details thereof, State-wise; and

(c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) Yes, Sir. The Government is implementing the e-Courts Mission Mode Project

for Information and Communication Technology (ICT) enablement of District and Subordinate Courts including Family Court and Magistrate Court across the country in association with the eCommittee, Supreme Court of India. The eCourts Mission Mode Project Phase-II commenced its implementation in 2015. The target set out under the project is computerization of 16,845 District and Subordinate Courts, which has been completed. Against the financial outlay of ₹1670 crores for this Phase, the Government has released a sum of ₹1250 crore as on date to various organizations involved in the implementation of the project. This includes a sum of ₹ 955.86 crore released to all High Courts, out of which a sum of ₹764.04 crore has been utilized.

As per information received from eCommittee of Supreme Court of India, 16845 courts have been computerized. The High Court-wise detailed status of implementation of eCourts Project Phase-II are given in the Statement (*See below*).

(c) Does not arise in view of (a) and (b) above.

***Statement***

*Details of ICT enabled courts in the country*

Sl. No.	Name of the High Court	Number of computerized district and subordinate courts
1	2	3
1.	Allahabad	2072
2.	Andhra Pradesh & Telangana	1078
3.	Bombay	2079
4.	Calcutta	811
5.	Chhattisgarh	357
6.	Delhi	427
7.	Gauhati	496
8.	Gujarat	1108
9.	Himachal Pradesh	119
10.	Jammu and Kashmir	218

1	2	3
11.	Jharkhand	351
12.	Karnataka	897
13.	Kerala	486
14.	Madras	1032
15.	Madhya Pradesh	1293
16.	Manipur	37
17.	Meghalaya	39
18.	Odisha	534
19.	Patna	1025
20.	Punjab & Haryana	1018
21.	Rajasthan	1094
22.	Sikkim	19
23.	Uttarakhand	186
24.	Tripura	69
TOTAL		16845

**One nation, one election**

593. SHRI VIJAY GOEL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is contemplating the implementation of 'one nation, one election';

(b) if so, steps taken in this direction, the details thereof; and

(c) whether Government has been receiving comments from stakeholders on the issues, and if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) to (c) The Department-related Parliamentary Standing Committee on Personnel, Public